

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2118
ANSWERED ON:06.08.2010
TESTING OF IMPORTED FOOD ITEMS
Singh Shri Ijyaraj ;Sinh Dr. Sanjay

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether many food items are being imported in the country without any testing;
- (b) if so, the details thereof, the reasons therefor alongwith the remedial measures taken by the Government in this regard; and
- (c) the success achieved therein?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRVEDI)

(a) to (c) Under section 6 of the Prevention of Food Adulteration Act (PFA), 1954, the clearance of any imported food article is the responsibility vested with Customs Collectors. According to the Department of Revenue, all the Food products imported are checked so as to ensure that they meet the standards and rules including labeling provisions prescribed under Prevention of food Adulteration Rules, 1955 and the provisions of Prevention of Food Adulteration Act, 1954. All such products are cleared only after chemical analysis by the authorized food testing laboratories and found conforming to the prescribed standards.